

**Allotment of Shops in Sector VIII of  
R.K. Puram Market, New Delhi**

3085. SHRI BAL RAJ MADHOK : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that shops in the market of Sector VIII as also in other newly developed sectors of R.K. Puram New Delhi are being allotted on the basis of tenders;

(b) whether it is also a fact that some shops have been allotted without calling tenders for them;

(c) whether it is also a fact that conditions on which tenders were invited have not been fulfilled by Government in full; and

(d) if so, why this discrimination in the matter of shops in R.K. Puram markets and the steps being taken to redress the genuine grievances of those shops-keepers who have taken shops at exorbitant rent through tenders?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING WORKS, HOUSING AND URBAN DEVELOPMENT ( SHRI B. S. MURTHY ) : (a) and (b). Except one shop in Sector VIII, R.K.Puram, which has been allotted to the Khadi Gramudyog Bhavan, all shops in Sector VIII as well as the other newly developed Sector XII have been allotted on the basis of tenders, subject to the requisite reservation for the Scheduled Caste Communities in whose case allotments have been made at the economic rent by draw of lots.

(c) No, Sir.

(d) There is no discrimination in the matter of allotment of shops in R.K. Puram markets.

Grievances of the shop-keepers in the R.K. Puram Market regarding provision of electricity connections, bath-rooms and lavatories, etc., Court-yard, Lawns and plastering of balcony walls are being attended to by the Central Public Works Department.

**Utilisation of Additional Resources by  
States**

3086. SHRI N. SIVAPPA :  
SHRI G.Y. KRISHNAN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is fact that Government have conceded the demands of several States to utilize the entire additional resources mobilised by them to augment the size of their plans and not to delete any portion to meet non-plan deficit;

(b) if so, the names of those States to whom allocations have been made according to the schemes; and

(c) the details of the public sector outlay in the centrally sponsored schemes?

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R.K. KHADILKAR) : (a) and (b). Government have agreed in principle to provide special assistance to States which may have inescapable gaps in resources on non-Plan account. Such gaps will be determined after considering the recommendations of the Fifth Finance Commission and the assessment of the Planning Commission in regard to unavoidable non-Plan commitments, the scope for economies in non-Plan expenditure, the efforts made to improve revenue and tax collections and mobilisation of other normal Budgetary resources. This will enable such States to make a greater effort for resources mobilisation and to utilise the additional resources that they can raise towards their approved development Plan outlays. No allocations have been made to the States so far under this arrangement.

(c) The Fourth Plan outlay on Centrally sponsored schemes have not been finalised.

**Creation of New Department of Banking  
in the Ministry of Finance**

3087. SHRI N. SHIVAPPA :  
SHRI S.S. KOTHARI :

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have created a new Department of Banking in the Finance Ministry to look after the affairs of the Nationalised Banks;

(b) whether the scheme would not lead to bureaucratic interference in the marking of banks and mark their autonomy; and

(c) how does it reconcile with the Government's declared policy of delegating responsibility to all public sector enterprises and of administrative economy?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir. The Department of Banking in the Ministry of Finance will deal with matters pertaining not only to the nationalised bank but to all other Indian banks; all foreign banks operating in India certain matters relating to cooperative banking; all long-term financial institutions (excluding Life Insurance Corporation and Unit Trust), chit funds etc.

(b) and (c) : The general superintendence direction, management of the affairs and business of the nationalised banks will be vested in the Boards of Directors [vide section 7 (2) of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1970 and the similar provision in the Bill introduced recently in the Lok Sabha to replace the Ordinance], The Central Government may on the other hand after consultation with the Governor of the Reserve Bank, give directions in regard to matters of policy involving public interest for the guidance of the nationalised Bank, The question of interference in the management of the banks and marring their autonomy does not, therefore, arise.

#### Income tax paid by Fertiliser Companies in the Private Sector

3088. SHRI N. SHIVAPPA : Will the Minister of FINANCE be pleased to state the amount of Income-tax Paid by the fertiliser companies in the private sector on the sale of fertilisers during the last three years and the amount of Income-Tax outstanding against each of them ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : The requisite information is not readily available. Such information as may

be available is being collected and the same will be laid on the Table of the House as early as possible.

#### Dead line for stoppage of Foreign Aid

3090. SHRI KARTIK ORAON : Will the Minister of FINANCE be pleased to state :

(a) whether there is any dead-line by which foreign aid in any form is likely to be stopped altogether; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). As stated in the Third Five Year Plan document, one of the main objectives of economic planning is the achievement of self-reliance by the gradual reduction in the dependence on foreign aid. Following that, an important objective of the Fourth Plan is to move towards self-reliance by making efforts to reduce foreign aid net of interest and loan repayment to about one-half of the Third Plan level. It has also been mentioned in the chapter on "The Long Term Perspective" of the Draft Fourth Plan that 'the scheme of long term development outlined in this chapter seeks to eliminate dependence on net foreign aid by 1980-81.' When our economy becomes self-reliant, we will be able to undertake investment, needed for an adequate rate of growth without reliance on net inflow of external assistance, though inflow of capital on commercial terms may be expected to continue.

As regards food aid, the Government contemplates cessation of concessional imports of foodgrains after 1970-71.

#### Conduct of Class I Officers in Ministry of Finance

3091. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of FINANCE be pleased to state:

(a) the number of Class I Officers in the Ministry of Finance (proper) whose conduct has come to the adverse notice of the Government for practising caste-discrimination;